

ITEM NO.1504

COURT NO.7

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).1331 of 2019
(Arising out of SLP (C) No.23299 of 2018)

RAJENDRA LALITKUMAR AGRAWAL

APPELLANT(S)

VERSUS

RATNA ASHOK MURANJAN & ANR.

RESPONDENT(S)

Date : 31-01-2019 This appeal was called on for pronouncement of
Judgment today.

For Appellant(s)

Ms.Bharti Tyagi, AOR

For Respondent(s)

Mr.R.K.Singh, Adv.
Ms.Rashmi Singh, AOR

Hon'ble Mr.Justice Abhay Manohar Sapre pronounced the
judgment for the Bench comprising of His Lordship and
Hon'ble Mr.Justice Dinesh Maheshwari.

Leave granted.

The appeal is allowed in terms of signed Reportable
Judgment.

Pending applications, if any, stand disposed of.

(Ashok Raj Singh) (Chander Bala)
Court Master Court Master
(Signed Reportable Judgment is placed in the file)